

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH COURT NO.IV

Appeal No. E / 52225 / 2019

[Arising out of Order-in-Appeal No. 4135-(SM)-CE/JPR/2018 dated 28.09.2018, passed by the Commissioner (Appeals) Central Excise & CGST, Jaipur]

MAH IMPEX PVT LTD

A-3, Industrial Area Chopanki
Bhiwadi

Appellant

Vs.

**COMMISSIONER OF CENTRAL GOODS AND
SERVICE TAX, AND CENTRAL EXCISE,**

Alwar Commissionerate
A Block, Surya Nagar, Alwar.

Respondent

APPEARANCE:

Shri Dhruv Tiwari, Advocate for the Appellant
Shri Pradeep Gupta, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: April 16, 2021

FINAL ORDER No. 51264 / 2021

PER RACHNA GUPTA

Learned Counsel on behalf of the appellant has brought to the notice of the Bench that they have already availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Form SVLRDS-1, SVLRDS-3 and SVLRDS-4 are sent vide e-mail. Same are perused.

2. Keeping in view the same, the present appeal is hereby dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**